

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA/310/001627/2018 & M.A.No.672/2018

Dated Monday, the 10th day of December, 2018

PRESENT

**Hon'ble Mr.R.Ramanujam, Administrative Member
&
Hon'ble Mr.P.Madhavan, Judicial Member**

1.S.Subasree,
D/o.Seetharaman,
No.75, Kandeswarar Nagar,
Nonankuppam, Puducherry.

2.S.Sowmiya,
D/o.Seetharaman,
No.75, Kandeswarar Nagar,
Nonankuppam, Puducherry.

3.V.Anandhan,
S/o.Vaiyapuri,
No.196, Gandhi Street,
Gandhi Thirunallur,
Muthirapalayam, Puducherry.

...Applicants

By Advocate M/s.V.Ajayakumar

Vs.

1.Union of India,
rep., by the Government of Puducherry,
through the Secretary to Government (DP&AR),
Chief Secretariat, Puducherry.

2.The Inspector General of Police,
Police Department, Puducherry.

3.The Superintendent of Police,
Headquarters, Police Department,
Puducherry.

...Respondents

ORDER**Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

MA 672/2018 filed by the applicants for joining together to file a single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to extend the benefit of age relaxation meant for the Meritorious Sports Persons as provided in the rules and to consider the applicants against both the Meritorious Sports Person quota as well as General/O.B.C. Category vide: notification No.2841/A1/Estt.I(B)/POL/2018 Annexure 19 dated 20/08/2018 as well and to give appointment to the applicants to the post of Police Constable and to pass such other or further orders in the interest of justice and thus render justice.”

3. It is submitted that the applicants are not being extended age relaxation meant for Meritorious Sports Persons under General/OBC category, whereas once the age relaxation is granted, the applicants are entitled to be considered against the relevant quota under the scheme of vertical reservation. The applicants propose to submit representations in this regard to the competent authority and they would be satisfied if the competent authority is directed to consider the same in accordance with law and pass appropriate orders.

4. Keeping in view the limited relief sought and without going

into the substantive merits of the applicants' claim, the applicants are permitted to make representations to the competent authority regarding their grievance within a period of one week from the date of receipt of a copy of this order. On receipt of such representations, the competent authority shall consider the same in accordance with law and pass an appropriate order within a period of two months thereafter.

5. OA is disposed of accordingly at the admission stage.

(P.MADHAVAN)
MEMBER(J)

(R.RAMANUJAM)
MEMBER (A)

05.12.2018

M.T.